

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 104**  
**(IB)-1527(PB)/2018**

**IN THE MATTER OF:**

Bank of Baroda

.... Petitioner/Applicant

v.

Brys Hotels Pvt. Ltd.

.... Respondent

**Order Under Section 7 of Insolvency & Bankruptcy Code, 2016 CIRP**

**Order delivered on 08.04.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the SRA : Mr. Ashish Verma, Mr. Kartikey Bhargava, Ms.  
Salonee Keshwani, Advs.

For the Respondent :

**ORDER**

**New IA-1568/2024**

Notice of the application be issued to the Respondent(s)/non-applicant(s), returnable **on 30.04.2024**.

-sd-

**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

-sd-

**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**